

**NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI**

C.P NO. 55(ND)/2016
CA NO.

CORAM:

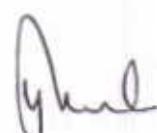
PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

SH. S. K. MOHAPATRA
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.07.2016

NAME OF THE COMPANY: **Dr. Jang Bahadur Singh & Ors.**
Vs.
M/s. Frick India Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act 2013.

| S.NO. | NAME | DESIGNATION | REPRESENTATION | SIGNATURE |
|-------|------------------------------|-------------|----------------|---|
| 1. | NPS CHAWLA, ADV | | | |
| 2. | GAURAV VARMA, ADV | | FR 164 |  |
| 3. | NITIN MISHRA NITALI GUPTA | Advocates | RC-10 |  |
| 4. | N. N. Sarwaria | Adv | | |
| 5. | Perwinder | Adv | Petitioner |  |

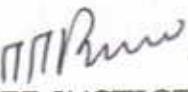
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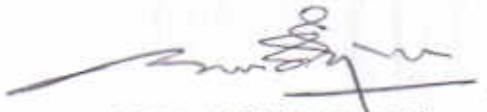
The Rejoinder was required to be filed within two weeks from the date of the order dated 26.04.2016. The Rejoinder has been filed only today and a copy has been furnished to the Ld. Counsel for the Respondents. This essentially necessitates adjournment on account of delay in filing Rejoinder therefore, for today's hearing the Petitioner has to suffer cost of ₹20,000.

P.T.O.

2. The Rejoinder is taken on record with a statutory cost of ₹20,000.

List on 11.08.2016 at 10.30 a.m.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(S.K. MOHAPATRA)
MEMBER (T)

Dated : 13th July, 2016
(P.K. Sud)